

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Bank of Baroda
Vs
Adikaalavan

MAIN PETITION NUMBER : CP(IB)/115(CHE)/2023

(IA/MA) APPLICATION NUMBERS

IA(IBC)/751(CHE)2024

ORDER

Present: Ld. Counsel Shri. Ramasubramaniam Raja for the Petitioner.

None for the Respondent.

IRP report is already on record.

Perused the report on the process. We find that the Respondent cannot be served through ordinary mode of service.

Petitioner is directed to take steps for service on the Respondent through publication in the newspapers, viz., Business Standard (English) and Makkal Kural (Tamil).

List the petition for hearing on **06.09.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)